

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

206. C.P. (IB)/109(MB)2024

IN THE MATTER OF

STCI FINANCE LIMITED

VS

Poddar Housing And Development Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 19.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. ANU JAGMOHAN SINGH
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Ms. Ferzana Behramkamdin (PH)
For the Respondent: Adv. Gitika Makhija (VC)

ORDER

The Ld. Counsel for the Respondent is directed to furnish the hard copy of the reply before the next date of hearing. Adjourned to **07.05.2024 for arguments.**

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)